

**IN THE COURT OF SESSIONS JUDGE,
MAHILA COURT, PERAMBALUR.**

**PRESENT: Thiru.S.GIRI, B.Sc.,M.L.,,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 23rd day of December, 2020.

E.Bail No.968/2020.

Sermaraja (Age 22/2020),
S/o. Chandren

... Petitioner/Accused.
/Vs/

State by the Inspector of Police,
All Women Police Station,
Perambalur,
Crime No.18/2020.

... Respondent/Complainant.

Petition dated 17.12.2020 filed u/s.439 of Cr.P.C for grant of bail to this petitioner for the offence punishable U/Ss.5(1) r/w 6 of POCSO Act 2012, 366 IPC and Sec.9 of Prohibition of Child Marriage Act 2006.

This petition is coming on this day before me for hearing in the presence of Thiru.R.Raja Advocate for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

ORDER

1. Bail application u/s 439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.18/2020 for the alleged offences u/Ss.5(1) r/w 6 of POCSO Act 2012, 366 IPC and Sec.9 of Prohibition of Child Marriage Act 2006 on the file of the respondent.

2. Perused the petition, FIR and other records, Police reply submitted by the Learned Special Public Prosecutor and other relevant records. Heard both sides.

3. The case of the prosecution is that the petitioner/accused solicited marriage with the victim minor child, lived as husband and wife and committed sexual assault on the child repeatedly and thereby the accused committed the offences u/Ss 5(1) r/w 6 of POCSO Act 2012, 366 IPC and Sec.9 of Prohibition of Child Marriage Act 2006.


4. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 25.10.2020 and that the petitioner was remanded to Judicial custody on 05.11.2020 and that he is in custody for the past 49 days and that the F.I.R has been registered on false and bogus facts and that the fact stated in the FIR are fabricated, concocted and without any basis and that the respondent has falsely implicated the petitioner in the present case, and arrested him although the petitioner is a respectable citizen of the society and is not involved in any criminal case and that the complaint against the petitioner is in ulterior motive and does not constitute any criminal offence and that the petitioner is not required in any kind of investigation nor any kind of custodial interrogation is required and that he is having very good antecedents, he belongs to good family and that he undertakes that he will not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer and that earlier application was dismissed by this Court on 16.12.2020 and that if he is released on bail the petitioner undertakes not to tamper with the evidence or the witnesses in any manner and that no bail petition is pending before the Hon'ble High Court, Madras (or) any other Court.

5. The Learned Special Public Prosecutor submitted that the medical examination was over and charge sheet has been filed in this case and objected for hereby granting bail to the petitioner for the reasons that the accused will threatened the victim girl and the witnesses.

6. This court has considered the arguments of both the Counsel and perused the relevant records. The learned Special Public prosecutor submitted that charge sheet has been filed in this case. In the police reply it is strongly objected if the accused is released on bail he may tamper the witnesses and will threatened the victim girl. On perusal of the records it is found that on 05.11.2020 the FIR was filed. But the accused was arrested on 05.11.2020. On considering the above facts and circumstances of the case, and the serious nature of the offences, the fact that the various grounds submitted by the counsel for petitioner cannot be considered at this stage, this Court is not inclined to grant bail to the petitioner at this stage and hence, this petition is liable to be dismissed.

7) In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 23rd day of December, 2020.

 23/12/2020

Sessions Judge,

Mahila Court, Perambalur.

**IN THE COURT OF SESSIONS JUDGE,
MAHILA COURT, PERAMBALUR,**

**PRESENT: Thiru.S.GIRI, B.Sc.,M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 23rd day of December, 2020.

E.Bail No.978/2020.

Saravanan, 48/2020
S/o.Kandasamy,

... Petitioner/Accused.

/Vs/

The Inspector of Police,
Maruvathur Police Station,
Crime No.1123/2020.

... Respondent/Complainant.

Petition dated 17.12.2020 filed u/s.439 of Cr.P.C for grant of E-bail to this petitioner for the offence punishable u/Ss.366(A) IPC and 5(m) r/w 6 of POCSO Act 2012.

This petition is coming on this day before me for hearing in the presence of Thiru.V.Sekar Advocate for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

ORDER

1. Bail application u/s.439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.1123/2020 for the alleged offences u/Ss.366(A) IPC and 5(m) r/w 6 of POCSO Act 2012 on the file of the respondent.

2. Perused the petition, FIR and other records, Police reply submitted by the Learned Special Public Prosecutor and other relevant records. Heard both sides.

3. The case of the prosecution is that petitioner/accused committed sexual assault on the victim child aged 6 years and gave life threat to her, there by the accused committed the offences u/Ss.366(A) IPC and 5(m) r/w 6 of POCSO Act 2012.


4. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 30.11.2020 and that petitioner was remanded to custody on 30.11.2020 and that the petitioner/accused is innocent person and that he is the sole bread winner on his big family, if he is not enlarged on bail, his family may be put to irreparable loss and injury and that he has not committed any such offence and that if he is released on bail will not tamper with any witnesses and that no bail petition is pending before the Hon'ble High Court, Madras (or) any other Court.

5. The Learned Special Public Prosecutor has seriously opposed to this application on the ground that the offences are serious in nature and that the investigation in this case is pending and that if the petitioner/accused is released on bail, it may affect the investigation.

6. This court has considered the arguments of both the Counsel and perused the relevant records. Considering the above facts and circumstances of the case, the serious objections raised by the learned Special Public Prosecutor and the stage of the investigation and the gravity of the offence, the fact that the various grounds submitted by the counsel for petitioner cannot be considered at this stage, this Court is not inclined to grant bail to the petitioner at this stage and hence, this petition is dismissed.

7. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 23rd day of December, 2020.


23/12/2020
Sessions Judge,
Mahila Court, Perambalur.

**IN THE COURT OF SESSIONS JUDGE,
MAHILA COURT, PERAMBALUR.**

**PRESENT: Thiru.S.GIRI, B.Sc.,M.L.,,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 23rd day of December, 2020.

E.Bail No.979/2020.

Jayakumar (Age 23/2020),
S/o.Ponnusamy

... Petitioner/Accused.

/Vs/

State by the Inspector of Police,
Arumbavur Police Station,
Crime No.17/2020.

... Respondent/Complainant.

Offences U/Ss.366(A)IPC and U/s.5(k)(L) r/w 6 of POCSO ACT 2012.

* * * * *

This petition coming on this day before me for order in the form of E-bail by Thiru.M.Sundarrajan Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439(ii)of Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner/accused submitted in the petition that this Court has already granted bail in E-bail No.903/2020, dated 03.12.2020 that the petitioner shall appear and sign before this Court daily twice at 10.00am and 5.00pm until further orders and that he is complying the conditions for the past 19 days without fail and that the petitioner is very poor and daily wages and

he is unable to comply the condition due to financial constrained and therefore he is not able to sign. Hence the condition may be relaxed.


3. The learned Special Public Prosecutor has stated that the petitioner is obeying the condition for the past 19 days and that the investigation is not yet completed and if the condition is relaxed, they may abscond and strongly objected.

4. Heard the petitioner counsel.

5. On perusal of the records available, the petitioner is obeying the condition only for the past 19 days. The accused is signing before this Court only from 05.12.2020. On considering the above facts this Court is not inclined to relax the petition if the condition is relaxed there is ever possibility of absconding.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 23rd day of December, 2020.


Sessions Judge,
Mahila Court, Perambalur.

**IN THE COURT OF SESSIONS JUDGE,
MAHILA COURT, PERAMBALUR.**

**PRESENT: Thiru.S.GIRI, B.Sc.,M.L.,,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 23rd day of December, 2020.

E.Bail.No.980/2020.

Selvaraji,
S/o.(Late)Seenivasan.

... Petitioner/Accused.

/Vs/

The state rep.by
The Inspector of Police,
Perambalur Police Station,
Perambalur.

Crime No.2012/2020.

... Respondent/Complainant.

Offences u/Ss.366(A)IPC and 7,8 of POCSO Act 2012.

* * * * *

This petition coming on this day before me for order in the form of E-bail by Thiru.P.Santhoshkumar Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439(ii)of Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioner/accused submitted in the petition that this Court has already granted modify the condition bail in E-bail No.762/2020, dated 03.11.2020 that the petitioner shall appear and sign before this Court daily at once 10.00am until further order and that he is daily labour and only a sole breadwinner of his family and he is unable to comply the condition due to

financial constrained and that the earlier condition relaxation petition was dismissed by this Court in E-bail No.927/2020 dated 05.12.2020 and therefore he is not able to sign and that the earlier Hence the condition may be relaxed.

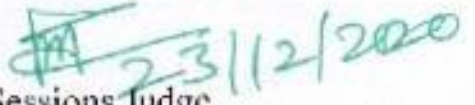
3. The learned Special Public Prosecutor has stated that the petitioner is obeying the condition for the past 48 days and that the investigation is not yet completed and if the condition is relaxed, they may abscond and strongly objected.

4. Heard both sides.

5. On perusal of the records available, the petitioners are obeying the condition only for the past 48 days. The objection raised by the learned Special Public Prosecutor that the investigation is not yet completed. Considering the nature of offence and objection of the learned Special Public Prosecutor and the investigation is not completed, this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 23rd day of December, 2020.


Sessions Judge,
Mahila Court, Perambalur.

**IN THE COURT OF SESSIONS JUDGE,
MAHILA COURT, PERAMBALUR.**

**PRESENT: Thiru.S.GIRI, B.Sc.,M.L.,,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 23rd day of December, 2020.

E.Bail.No.982/2020.

Nishanth, 24/2020
S/o.Duraisamy.

... Petitioner/ Accused.

/Vs/

Sub- Inspector of Police,
All Women Police Station,
Perambalur.
Crime No. 22/2020.

... Respondent/Complainant.

Petition dated 21.12.2020 filed u/s.439 of Cr.P.C for grant of E-bail to this petitioner for the offence punishable u/Ss.Sec.9 & 10 of Prohibition of Child Marriage Act 2006, r/w 5(1), 5(j) (ii) 6 of POCSO Act 2012.

This petition is coming on this day before me for hearing in the presence of Thiru. Dineshkumar Advocate for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

ORDER

1. Bail application u/s.439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.22/2020 for the alleged offences u/Ss.9 & 10 of Prohibition of Child Marriage Act 2006, r/w 5(1), 5(j) (ii) 6 of POCSO Act 2012 on the file of the respondent.

2. Perused the petition, FIR and other records, Police reply submitted by the Learned Special Public Prosecutor and other relevant records. Heard.

3. The case of the prosecution is that the petitioner/accused has repeatedly committed sexual assault on the victim child and contracted child marriage and the victim child became pregnant. The petitioner/accused has arranged for the child marriage there by the accused committed the offences u/Ss. Sec.9 & 10 of Prohibition of Child Marriage Act 2006, r/w 5(I), 5(j) (ii) 6 of POCSO Act 2012.

4. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 27.01.2020 and that petitioner was remanded to custody on 10.12.2020 and that the petitioner/accused is innocent person and that he has not committed any such offence and that the petitioner/accused and victim medical test have been completed and U/s.164 Cr.P.C. statement have been recorded by Hon'ble Additional Mahila JM of Perambalur from victim and if he released he will not evade trial and he will not tamper any witness and that he is ready to furnish sufficient sureties for him and that no any other similar application moved before the Hon'ble High Court, Madras.


5. The Learned Special Public Prosecutor has seriously opposed to this application on the ground that the offences are serious in nature and that the investigation in this case is pending and that if the petitioner/accused is released on bail, it may affect the investigation.

6. This court has considered the arguments of both the Counsel and perused the relevant records. Considering the above facts and circumstances of the case, the serious objections raised by the learned Special Public Prosecutor and the stage of the investigation and the gravity of the offence, the fact that the various grounds submitted by the counsel for petitioner cannot be considered at

this stage, this Court is not inclined to grant bail to the petitioner at this stage and hence, this petition is dismissed.

7. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 23rd day of December, 2020.


23/12/2020
Sessions Judge,
Mahila Court, Perambalur.